

DIVISION BENCH

ITEM NO.108

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No.299/2022, IA No.327/2022, IA No.328/2022, IA No.444/2022,
IA No.445/2022, IA No.568/2023 & IA No.30/2024
IN CP (IB) No.7/ALD/2021**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 1st May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S ANJALI CAPFIN PVT LTD V/S M/S PRIMUSS PIPES & TUBES LTD
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Ankur Goel alongwith : *For the Dissenting Financial Creditor*
Sh. Saket Singh & : *& Applicant in IA No.30/2024*
Sh. Pururaj Aggarwal, Advs.
- Ms. Damini Srestha with : *For the Suspended Management in*
Ms. Aditya Gauri, Advs. : *IA No.229/2022, IA No. 327/202*
IA No. 328/2022, IA No.444/2022
IA No.445/2022
- Sh. Abhishek Anand alongwith : *For the Applicant/ RP Sh. Sanyam Goel*
Sh. Karan Kohli & : *present in person in all IAs*
Sh. Krishna Sharma, Advs. : *& Res. in IA No.30/2024*
- Sh. Aakarshan Sahay with : *For the Res. No.2/Resolution Applicant*
Sh. Sagar Arora & : *in IA No.30/2024*
Sh. Pranav Dwivedi, Advs.
- Sh. Sandeep Arora, Adv. : *For the Kotak Mahindra Bank*

ORDER

IA No.568/2023

- 1. This application has been filed for approval of the Resolution Plan by the RP.**

-Sd-

-Sd-

2. Today, the Ld. Counsel, Sh. Karan Kohli representing the RP states that the main Arguing Counsel, Sh. Abhishek Anand for RP is not available, and therefore seeks an adjournment.
3. Let the matter be adjourned for further hearing on 15th May, 2024.
4. Other IAs are also adjourned for the same date i.e. on 15th May, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

1st May, 2024

Avaneesh Kumar Singh
(Stenographer)